

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 79 of 2020

IN THE MATTER OF:

Erofab Exports Pvt. Ltd. & Ors.

...Appellants

Versus

Gartex Insta Apparels Pvt. Ltd. & Ors.

...Respondents

Present:-

For Appellant: Ms. Ramya Subramanyam, Advocate.

O R D E R
(Virtual Mode)

14.07.2020 Learned counsel for the Appellant submits that she has effected the service on all the Respondents through e-mail and advanced notice through Speed- Post. To this effect, the Affidavit has already been filed which is taken on record. Today nobody is present on behalf of Respondents. In the interest of justice, we adjourned the case.

Learned counsel for the Appellant prayed for interim order that the Company property may not be alienated. We have considered the prayer. Respondents are directed not alienate the Company property till the next date of hearing.

Let the matter be fixed on **27th July, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)

Basant B./md.